NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1347/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES:

Punjab National Bank

V/s.

Vandana Energy & Steels Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

Aditi Galagali Advocate
for Petitioner

i]b. MDPd

Partness

ORDER

CP No. 1347/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner having stated that this date of hearing intimation not informed to the Corporate Debtor, the Petitioner's Counsel is hereby directed to intimate the next date of hearing to the Corporate Debtor and file proof of service for the intimation.

List this matter for hearing on 25.09.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)